

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 62/2017 with C.P. No. 17/213,221/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

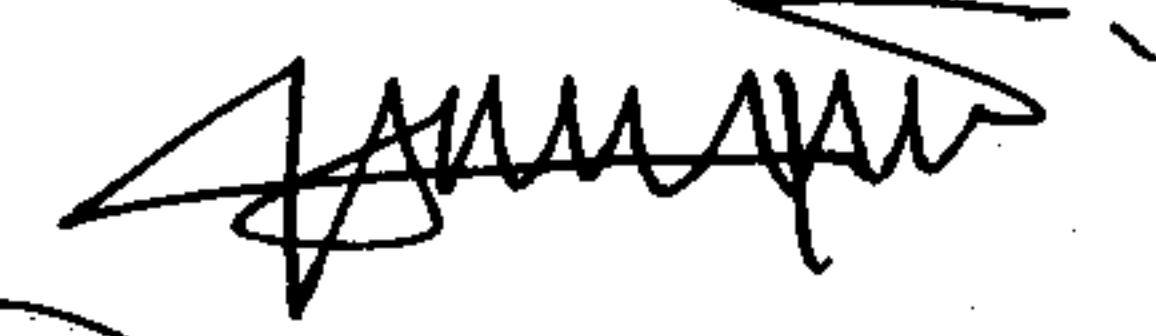
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.05.2017**

Name of the Company: Pitamber Manglani & Ors.

V/s.

Dilip R. Shah & Ors.

Section of the Companies Act: Sections 213, 221 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	HARMISH K SHAH	ADVOCATE	Respondents	
2.	Dilip Motwani	PCS	Petitioner	
3	J M Shah	Adv.	Petition	 23/5/17

ORDER

Learned Advocate Mr. J M Shah with Learned PCS Mr. Dilip Motwani present for Petitioner. Learned Advocate Mr. Harmish Shah present for Respondents no. 1 to 5. None present for Respondents no. 6.

Petitioner not served notice on the application IA 62/2017 on the proposed party(GIDC). Proof of service not filed.

Petitioner is again directed to serve notice on the proposed party i.e. GIDC and file proof of service within one week. Proposed party shall file their reply after serving a copy in advance to the Applicant and other Respondents within two weeks after receipt of notice.

List the matter for hearing on 04.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 23rd day of May, 2017.